

THE INDIAN UNION POLICE FORCE

REGULATION, 1358 Fasli.

No. XXV of 1358 F.

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\*THE INDIAN UNION POLICE FORCE  
REGULATION, 1358 FASLI,  
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Whereas it is expedient to regularise the position of the Indian Union Police Force employed in the administration of the Hyderabad State;

Now, therefore, in exercise of the authority vested in me for the administration of the Hyderabad State and all other powers enabling me in that behalf, I hereby make the following Regulation:—

1. (1) This Regulation may be called the Indian Union Police Force Regulation, 1358 F. Short title, extent and commencement.  
(2) It shall extend to the whole of the Hyderabad State.  
(3) It shall come into force at once.

2. With effect from the date he assumed duty or assumes duty in the Hyderabad State, every member of the Indian Union Police Force shall be deemed to have been enrolled under the provisions of the Hyderabad District Police Act and shall have the powers and duties appertaining to his rank under the Hyderabad District Police Act: Indian Union Police Force deemed to have been enrolled under the Hyderabad District Police Act.

Provided that if any member of the Indian Union Police Force is posted to Hyderabad City, he shall have the powers and duties appertaining to his rank under the Hyderabad City Police Act.

3. The entire police force in a district shall be under the control of the Civil Administrator. Police Force in a district to be under the Civil Administrator.

4. If a member of the Indian Union Police Force was also subject to any other Act before he assumed or assumes duty in the Hyderabad State, he shall continue to be subject to that Act as if that Act had been extended *Mutatis mutandis* to the Hyderabad State. Extension of other Acts, to the Hyderabad State.

5. The expression "Indian Union Police Force" includes members of Armed Constabulary of any Province of India and members of the Mysore State Police Force. Definition.

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\* Published in Jarida No. (25) dated 21st Ardibehisht, 1358 Fasli,

6. If any question of law arises out of this Regulation, it shall be referred to the Military Governor whose opinion shall be conclusive.

Reference  
to the  
Military  
Governor.